



കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
PUBLISHED BY AUTHORITY

വാല്യം 6 } Vol. VI }	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2017 ആഗസ്റ്റ് 15 15th August 2017 1192 കർക്കടകം 30 30th Karkadakam 1192 1939 ശ്രാവണം 24 24th Sravana 1939	നമ്പർ } No. } 33
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PART I

Notifications and Orders issued by the Government

General Administration Department General Administration (Special C)

NOTIFICATION

No. 1507808/Spl.C2/2017/GAD.

Thiruvananthapuram, 13th July 2017.

The Hon'ble Mr. Justice Dama Seshadri Naidu, Judge, High Court of Kerala has been granted leave on full allowances from 24-5-2017 to 7-6-2017 (both days inclusive) to make a private foreign visit to United States under Section 5(2) of the High Court Judges (Salaries and Conditions of Service) Act, 1954 as per Notification issued under G. O. (Rt.) No. 3721/2017/GAD dated 14-6-2017.

Now, extension of leave has been granted to the Hon'ble Judge from 8-6-2017 to 9-6-2017 as per the Notification issued under G. O. (Rt.) No. 4358/2017/GAD dated 13-7-2017. His Lordship has assumed charge on 12-6-2017 availing holiday on 10-6-2017 (Second Saturday) and 11-6-2017 (Sunday).

By order of the Governor,

SREEKUMAR, N. K.,

Additional Secretary to Government.

Labour and Skills Department

Labour and Skills (A)

ORDERS

(1)

G.O. (Rt.) No. 876/2017/LBR.

Thiruvananthapuram, 7th July 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the Chairman, P. K. M. M. Hospital, Puthenpally, Perumbadappu P. O., Ponnani, Malappuram District and the workman of the above referred establishment Smt. Santha, A. K., Narakuzhiyil House, Gramam P. O., Veliyamkkode, Ponnani, Malappuram District-673 637 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Smt. Santha, A. K., Narakuzhiyil House, Gramam P. O., Veliyamkkode, Ponnani, Malappuram District by the employer, the Chairman, P.K.M.M. Hospital, Puthenpally, Perumbadappu P. O., Ponnani, Malappuram District is justifiable or not? If not, what are the relief she is entitled to?”

(2)

G.O. (Rt.) No. 877/2017/LBR.

Thiruvananthapuram, 7th July 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri K. K. Ashraf, Chairman, Alliance Educational Trust, Panambi, Perinthalmanna, Malappuram District-679 322 and the workman of the above referred establishment Sri Abdul Khader s/o Muhammed Haneefa Ravuthar, Nellisseri Parambil, Kunnappally P. O., Malappuram District-679 322 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Abdul Khader, s/o Muhammed Haneefa Ravuthar, Nellisseri Parambil, Kunnappally P. O., Malappuram District by Sri K. K. Ashraf, Chairman, Alliance Educational Trust, Panambi, Perinthalmanna, Malappuram District is justifiable or not? If not, what are the relief he is entitled to?”

(3)

G.O. (Rt.) No. 912/2017/LBR.

Thiruvananthapuram, 15th July 2017.

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri Saiyd Faizal, Chief Executive Officer, Ashique Enterprises, 28/1670 B, Thodayad, Bypass Road, Near Cyber Park, Nellicode P. O., Calicut-673 016, (2) Sri P. C. Thahir, Managing Partner, Ashique Enterprises, 28/1670 B, Thodayad, Bypass Road, Near Cyber Park, Nellicode P. O., Calicut-673 016 and the workman of the above referred establishment Sri Harshal, M. P., Asiya Manzil, North Kozhakkottor, Areacode, Malappuram-673 639 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri Harshal, M. P., Branch Manager, by the management of Ashique Enterprises, Thodayad is justifiable or not? If not, what relief he is entitled to?”

(4)

G.O. (Rt.) No. 913/2017/LBR.

Thiruvananthapuram, 15th July 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri M. J. Sebastian, Director, Dhana Kodi Chits (P) Ltd., Eranjipalam, Kozhikode-673 006 and the workman of the above referred establishment Sri E. Sreekanth s/o Velayudhan Nair, Ponnam Parambath, Karapparambu P. O., Kozhikode-673 010 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kozhikode. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the denial of employment to Sri E. Sreekanth collection staff by the management of Dhana Kodi Chits (P) Ltd., Eranjipalam, Kozhikode is justifiable? If not, what are the remedies available to him ?”

(5)

G.O. (Rt.) No. 914/2017/LBR.

Thiruvananthapuram, 15th July 2017.

Whereas, the Government are of opinion that an industrial dispute exists between the management of Kerala Feeds Limited, Kallettumkara P. O., Thrissur-680 683 and the workman of the above referred establishment represented by the Secretary, Casual Labourers Union (CITU), Kerala Feeds Limited, Kallettumkara P. O., Panchapilly, Thrissur-680 683 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the Casual Labourers of Kerala Feeds Limited, Kallettumkara, Irinjalakuda are eligible for appointment to the post of worker ? If not, what relief they are entitled to get ?”

(6)

G.O. (Rt.) No. 915/2017/LBR.

Thiruvananthapuram, 15th July 2017.

Whereas, the Government are of opinion that an industrial dispute exists between Sri K. V. Krishnan, Managing Director, Malabar Tile Works, Feroke P. O. and

the workman of the above referred establishment represented by (1) The President, Tile workers Union (CITU), Cheruvannur, Feroke P. O., (2) The General Secretary, Tile Labour Union (INTUC), Cheruvannur, Feroke P. O., (3) The General Secretary, Tile Employees Union, Cheruvannur, Feroke P. O. in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (d) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Industrial Tribunal, Kozhikode. The Industrial Tribunal will pass the award within a period of three months.

ANNEXURE

“Whether the refusal to fill the vacancies arising out of superannuation of workers from 1-11-2011 onwards by the management of Malabar Tile Works, Feroke is justifiable ? If not, what are the remedies the workers are entitled to get ?”

By order of the Governor,

SONIA WASHINGTON,

Deputy Secretary to Government.

നിയമ വകുപ്പ്

നിയമ (എച്ച്)

വിജ്ഞാപനം

നമ്പർ 3835/എച്ച്3/2016/നിയമം.

തിരുവനന്തപുരം, 2017 ജൂൺ 30.

1952-ലെ നോട്ടറിസ് ആക്റ്റിന്റെ (1952-ലെ 53-ാം കേന്ദ്ര ആക്റ്റ്) 3-ാം 5-ാം വകുപ്പുകളും 1956-ലെ നോട്ടറിസ് ചട്ടങ്ങളിലെ 8-ാം ചട്ടത്തിന്റെ (4)-ാം ഉപചട്ടവും കൂട്ടിവായിച്ച പ്രകാരം നൽകപ്പെട്ട അധികാരങ്ങൾ വിനിയോഗിച്ച് കേരള സർക്കാർ, ശ്രീ. അനന്ത ഗോപൻ, അഡ്വക്കേറ്റ്, ചൈതന്യ, വള്ളംകുളം പി. ഒ. തിരുവല്ല, പത്തനംതിട്ട-689 101 എന്നയാളെ പത്തനംതിട്ട റവന്യൂ ജില്ലയിൽ ഉൾപ്പെട്ട തിരുവല്ല, മല്ലപ്പള്ളി എന്നീ താലൂക്ക് പ്രദേശത്തേക്ക് 2-4-2017-ാം തീയതി മുതൽ വീണ്ടും അഞ്ചു വർഷ കാലയളവിലേക്ക് നോട്ടറിയായി (രജിസ്റ്റർ നമ്പർ 2/97/PTA) ഇതിനാൽ പുനർനിയമിക്കുന്നു.

ഗവർണ്ണറുടെ ഉത്തരവിൻ പ്രകാരം,

ബി. ജി. ഹരീന്ദ്രനാഥ്,

നിയമ സെക്രട്ടറി.